

Chhattisgarh Municipalities (Sanshodhan) Act, 2009

10 of 2009

[03 October 2009]

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Chhattisgarh Municipalities (Sanshodhan) Act, 2009

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An Act to amend the Chhattisgarh Municipalities Act, 1961. Be it enacted by the Chhattisgarh Legislature in the Sixtieth Year of the Republic of India:-- * Published in the Chhattisgarh Rajpatra (Asadharan) dated 3-10-2009 Page 594(1).

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Chhattisgarh Municipalities (Sanshodhan) Act, 2009.
- (2) It extends to the whole of State of Chhattisgarh.
- (3) It shall come into force from the date of its publication in the Official Gazette.

2. Amendment Of Section 35 :-

Clause (q) of Section 35 of the Chhattisgarh Municipalities Act, 1961 (No. 37 of 1961) (hereinafter referred to as the Principal Act) shall be omitted.

3. Amendment Of Section 38 :-

Clause (ee) of sub-section (1) of Section 38 of the Principal Act shall be omitted.